

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC-2' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, HON'BLE ACCOUNTANT MEMBER

ITA No. 6746/Del/2018  
Assessment Year : 2015-16

DHARMENDRA CHACHAN (HUF), F-85, PRASHANT VIHAR, ROHINI, DELHI – 85 (PAN: AAAHD7395B) (Appellant)	Vs. ITO, WARD 38(3), NEW DELHI      (Respondent)
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Appellant by : None  
Respondent by : Shri Frat Khan, Sr.DR.

Date of hearing : 16.02.2021  
Date of pronouncement : 16.02.2021

**ORDER**

**PER R.K. PANDA, AM :**

This appeal by the assessee for the assessment year 2015-16 is directed against the order of Learned CIT(A)-13, New Delhi.

2. None appeared on behalf of the Assessee before us at the time of virtual hearing. However, the assessee vide letter dated 15.2.2021 has requested for withdrawal of the appeal filed by the assessee and stated

that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16<sup>th</sup> February, 2021.

Sd/-

**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

Date: 16.02.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar

